

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 783 of 2020

In the matter of:

Oase Asia Pacific Pte Ltd.

....Appellant

Vs.

Axis Bank Ltd. & Ors.

....Respondents

Present:

Appellant: Ms. Anjali Sharma, Mr. Devrajan Raman, Mr. Deepak Bashta, Advocates.

Respondents: Mr. Aakarshan Sahay, Mr. Nakul Sachdeva, Advocates for R1.

Ms. Ameya Gokhale, Ms. Kriti Kalyani, Ms. Salonee Kulkarni, Advocates for R2&3

ORDER

(Through Virtual Mode)

27.11.2020: Mr. Aakarshan Sahay, Advocate appears on behalf of Respondent No.1. Ms. Salonee Kulkarni, Advocate appears on behalf of Respondent Nos. 2 & 3. Reply-affidavits may be filed by the Respondents along with their Vakalatnama within two weeks. Rejoinder, if any, may be filed by the Appellant within two weeks thereof.

Short written submissions not exceeding three pages supported by relevant case law may also be filed along with pleadings.

Contd/-.....

Post the appeal 'for admission (after notice)' on 13th January, 2021.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Shreesha Merla]
Member (Technical)**

AR/g